

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1277/2024

In the matter of:

Varun Gulati

.....Applicant

Versus

CPCB & Ors.

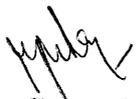
.....Respondent(s)

NDOH:- 18.07.2025

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Filed by:


(Delhi Pollution Control Committee)
Respondent

New Delhi:
Dated: 15th 07.2025

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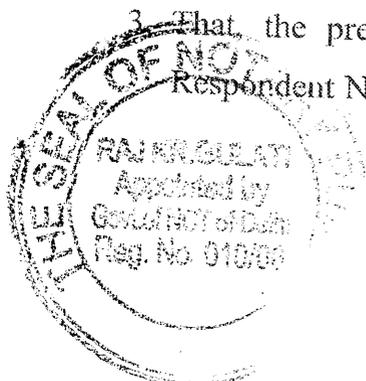
CPCB & Ors.

....Respondent(s)

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE (RESPONDENT NO. 3) WITH RESPECT TO ORDER DATED 24.02.2025

I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-1, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

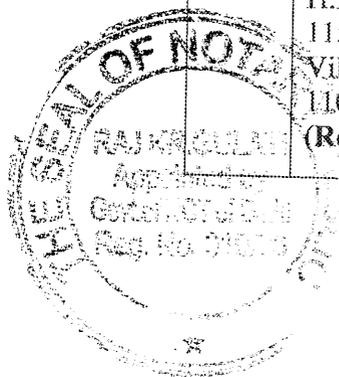
1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, this Hon'ble Tribunal took up the above referred matter on 08.11.2024 and pleased to issue notice to all the respondents in addition to constitution of the committee consisting of DPCC, CPCB, MCD, and Revenue authorities.
3. That, the present OA has been filed by the applicant alleging that the Respondent No. 7 to 42 are unauthorizedly and illegally running red category



units in the village Gamri, East Delhi. The allegation is that these respondents are engaged in the process involving metals surface treatment, pickling, Nickel electroplating, powder coating plants, glass melting furnace, heat treatment using cyanide bath, phosphating or finishing and anodizing, enamelling/galvanizing and fabric dyeing. It is alleged that they are operating in the non-conforming and thickly residential area in violation of the order of Hon'ble Supreme Court in the matter of M C Mehta Vs Union of India W. P. (C) No. 4677/1985 dated 07.05.2004 whereby a direction was issued for shifting all the industries operating from the non-conforming residential areas of Delhi. A further plea has been taken that these units are violating the environmental norms and discharging the effluents directly into the drain.

4. That, the joint Committee inspected the sites and nodal officer filed the report, which is available on the website of Hon'ble NGT.
5. That, in addition to inspection of the premises mentioned in the OA, surprise inspections of the concerned area (Gamri and Ghonda Village) was carried out jointly by the officials of Revenue, DPCC, MCD, BSES and Delhi Police on 07.04.2025, 16.04.2025, 25.04.2025 and 29.04.2025. During the joint inspections, a total of 09 Out of 36 respondent units were re- inspected. Observation/ Action taken are furnished in the table below.

S. No.	Respondent units	Date of re-inspection	Observation/ Action taken
1.	Rajender Bhati, H. No-104, G/F Khumara Mohalla, Village Ghonda, Delhi 110053 (Respondent no.35)	07.04.2025	Unit found vacant and no industrial activity observed.
2.	Mr. Anand Kumar H.No. 813, G/F, Kh. No. 115, Bhola Nath Gali, Village Ghonda, Delhi-110053 (Respondent no.13)	07.04.2025	Premise is being used for residential purpose. No polluting activity was observed at the premise.



3.	Parveen Kumar, H.No-813, G/F, Bhola Nath Gali, Ghonda Delhi:-110053 (Respondent no.14)	07.04.2025	Premise is being used for residential purpose. No polluting activity was observed at the premise.
4.	Sagar, 655/A, F/F Kh No-8, Main Gamri Road, Village Ghonda, Delhi:-110053 (Respondent no.16)	07.04.2025	No industrial activity observed. G/F and F/F found vacant and 2 nd floor being used for residential purpose.
5.	Naved, T/O Anand S/O Bhup Singh H. No V-1, F/FL Kh No 115, Bhola Nath Gali, Village Ghonda, Delhi: 110053 (Respondent no.18)	07.04.2025	G/F of the premise found vacant, as per MCD officials, they have inspected the premise earlier and found vacant at that time. Rest of the floors couldn't be inspected as tenant (Naved) went to Sambhal (as informed by premise owner Sh. Anand).
6.	Lt. Kalu Ram W/O Jagresh (Tenant Samsaad) V-107, Khumra Mohalla Inside Tabela, Village Ghonda, Delhi-110053 (Respondent no.41)	07.04.2025	<ul style="list-style-type: none"> • Unit found non-operational but machinery related to Powder Coating found kept inside the premise. Bags of Colored powder were also found inside the premise at first floor. • Unit sealed by MCD officials. • A Show Cause Notice for imposing Environmental Compensation of Rs. 2,00,000/- (Rs. Two Lakhs only) has been issued on 23.04.2025. • Order for imposition of EC of Rs. 2,00,000/- issued on 13.06.2025.
7.	Sourabh, S/O Harmesh H.No. 167, New D-14/211 Kh No-329, Gali No-14, Gamri Extn. Bhajanpura (Respondent no.25)	16.04.2025	<ul style="list-style-type: none"> • Unit found locked but as visible through gate, premise owner is using the premise as Godown of Aluminium Hardware Products without any license. • Unit was sealed by MCD officials. • A Show Cause Notice for Environmental Compensation of Rs. 40,000/- (Rs. Forty Thousand only) has been issued on 23.04.2025. • Unit filed response and also deposited EC of Rs. 40,000/-. • A letter dated 13.06.2025 has been issued to MCD for taking further necessary action.



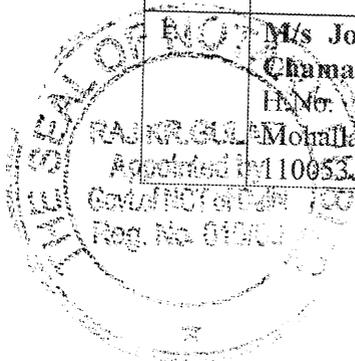
8	Ankur, H No-129, F/F, Gali No 1, Village Gamri, Delhi:- 110053 (Respondent no.29)	29.04.2025	Premise is being used for residential purpose and no industrial activity found in the premise during the inspection.
9.	Rahul (Owner) S/O Shokeen, Unit Established At D-165 Gali No. 6, Kh No-328 Gamri Extension, Delhi:- 110053 (Respondent no.7 & 9)	29.04.2025	During the visit, no industrial activity observed in the premise. Some enclosures in the premise are being used for residential purpose.

6. That, action taken against Respondent units (17 and 40) which were inspected earlier on 02.01.2025, 06.01.2025 and 14.02.2025 is as follow:

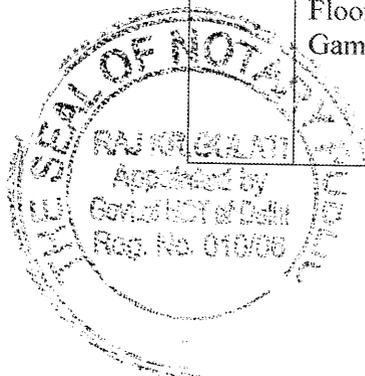
S.No.	Name and Address	Date of inspection	Action Taken
1.	Israfil, T/O Bablu S/O Lt. Jile Singh A-34/2 F/F Kh No-167, 170, 180, Main Gamri Road Near Govt. Dispansary Delhi 11005 (Respondent no.17)	02.01.2025 and 06.01.2025	<ul style="list-style-type: none"> A Show Cause Notice for Environmental Compensation od Rs. 2,00,000/- (Rs. Two Lakhs only) has been issued on 23.04.2025. Order for imposition of EC of Rs. 2,00,000/- issued on 13.06.2025.
2.	Tarun S/o Lt. Joginder H.No-570, G/F, Khumra Mohalla Village Ghonda, Delhi:- 110053 (Respondent no.40)	14.02.2025	<ul style="list-style-type: none"> A Show Cause Notice for Environmental Compensation of Rs. 10,00,000/- (Rs. Ten Lakhs only) has been issued on 23.04.2025. Order for imposition of EC of Rs. 10,00,000/-issued on 13.06.2025.

7. That, it is submitted that during joint inspection dated 07.04.2025, 16.04.2025, 25.04.2025 and 29.04.2025, additional 11 Nos. of units (other than Respondent unit in this present matter) were inspected and observation/ Action taken are furnished in below table:

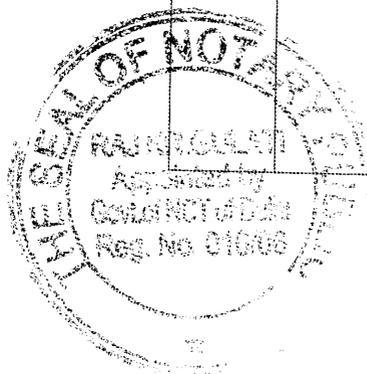
S. No.	Additional Units	Date of inspection	Observation/ Action taken
	M/s Joginder S/o Late Chaman lal H.No. 563, Khumra Mohalla, Ghonda, Delhi- 110053.	07.04.2025	During the visit, no industrial activity observed in the premise. Premises found vacant.



2.	M/s Dayawati (Chaman la) H.No. 563, Shop No. 4, Ambedkar Basti, Ghonda, Delhi-110053.	07.04.2025	During the visit, no industrial activity observed in the premise. Premises found vacant.
3.	M/s Owner/ Occupier Near Pole No. 108 H.No. 665 adjacent to Kh.No. 831/3, G/F, Bholanath Gali, Ghonda Village, Delhi-110053.	07.04.2025	<ul style="list-style-type: none"> • Unit found locked. Therefore, inspection couldn't be conducted. • Meter Connection of the premise found disconnected/ removed.
4.	M/s Jaiveer Singh Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053.	16.04.2025	<ul style="list-style-type: none"> • Unit found operational and engaged in activity of stitching of Garment and Bags on Ground, 1st and 2nd Floor without any license from regulatory authorities. • A Show Cause Notice for Environmental Compensation of Rs. 40,000/- (Rs. Forty Thousand only) has been issued on 23.04.2025. • Order for imposition of EC of Rs. 40,000/- issued on 13.06.2025.
5.	M/s Gajender Choudhary H.No. 127, G.F, Gali No. 1, Village Gamri, Delhi-110053.	16.04.2025	<ul style="list-style-type: none"> • Unit found operational and engaged in the activity of making hangers using metal wire. (Light Engineering works) at ground floor without any license from regulatory authorities. • A Show Cause Notice for Environmental Compensation of Rs. 40,000/- (Rs. Forty Thousand only) has been issued on 23.04.2025. • Order for imposition of EC of Rs. 40,000/- issued on 13.06.2025.
6.	M/s Gajender Choudhary H.No. 127, 1 st - 4 th Floor, Gali No. 1, Village Gamri, Delhi-110053.	25.04.2025 and 29.04.2025	<ul style="list-style-type: none"> • Inspection didn't allowed by unit representative on 25.04.2025. • During inspection on 29.04.2025, storage/ Godown of paper rolls and paper cup and paper found on 1st floor. 2nd floor was found vacant, 3rd

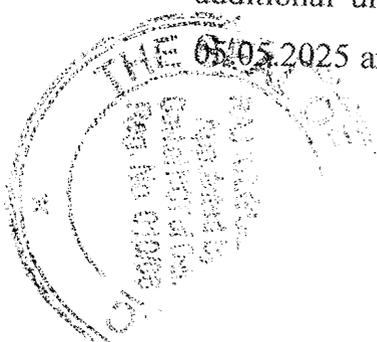


			<p>floor is being used for residential purpose and 4th floor was also found vacant.</p> <ul style="list-style-type: none"> • A Show Cause Notice for Environmental Compensation of Rs. 40,000/- (Rs. Forty Thousand only) has been issued on 05.05.2025. • Order for imposition of EC of Rs. 40,000/- issued on 13.06.2025.
7.	<p>M/s Gupta Printers and Packers (Prop. Mohit Singh)</p> <p>H.No. 110A, Gali No. 2, Gamri Village, Delhi-110053.</p>	25.04.2025	<ul style="list-style-type: none"> • Unit found operational and engaged in activity of stitching of cloth bags and Screen printing (Orange Category) over them. • Unit owner was directed to close down the printing activity with immediate effect. • MCD officials were asked to take appropriate action against the unit as per rules. • A Show Cause Notice for Environmental Compensation of Rs. 5,00,000/- (Rs. Five lakhs only) has been issued on 05.05.2025. • Reply dated 22.05.2025 has been received and requested to waive off the EC as he has closed down the operation of the unit. • Order for imposition of EC of Rs. 5,00,000/- issued on 13.06.2025.
8.	<p>M/s Ranveer S/o Mange Ram</p> <p>H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053.</p>	25.04.2025	<ul style="list-style-type: none"> • Unit was found engaged in Light Engineering Works for metal surface finishing without any license from regulatory authority. (White Category) • A Show Cause Notice for Environmental Compensation of Rs. 40,000/- (Rs. Forty thousand only) has been issued on 05.05.2025. • Order for imposition of EC of Rs. 40,000/- (Rs. Forty thousand only) issued on 13.06.2025.

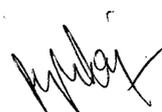


9.	M/s Satbeer S/o Mange Ram H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053.	29.04.2025	<ul style="list-style-type: none"> • It was found that unit owner/tenant is engaged in activity of Electroplating. (Red Category) • First floor of the premises was sealed in presence of Joint Inspection Team, where this activity was being carried out. • A Show Cause Notice for Environmental Compensation of Rs. 10,00,000/- (Rs. Ten lakhs thousand only) has been issued on 05.05.2025. • Order for imposition of EC of Rs. 10,00,000/- issued on 13.06.2025.
10.	Sh. Om Sain G/F, F/F, H.No. 132, Choudhary Jagram Chowk, Village Gamri, Delhi-110053.	29.04.2025	During the visit, no industrial activity observed in the premise. Premises found vacant.
11.	Sh. Sanjay (Owner)/ Sushil (Tenant) H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi-110053.	29.04.2025	<ul style="list-style-type: none"> • Unit was inspected and machinery related to injection moulding activity and reprocesssing of waste plastic without washing observed. (Orange Category) • A Show Cause Notice for Environmental Compensation of Rs. 5,00,000/- (Rs. Five lakhs thousand only) has been issued on 05.05.2025. • Order for imposition of EC of Rs. 5,00,000/- (Rs. Five lakhs thousand only) issued on 13.06.2025.

8. That, DPCC issued Show Cause Notices to 11 Nos. of units. Out of 11, 04 are Respondent units (Respondent No. 17, 25, 40 and 41) and 07 are other additional units. Copy of the Show Cause Notices dated 23.04.2025 and 05.05.2025 are enclosed herewith as **ANNEXURE-1 (Colly)**.



9. That, DPCC issued order for imposition of EC to 10 Nos. of units. Out of 10, 03 are Respondent units (Respondent No. 17, 40 and 41) and 07 are other additional units. Copy of the order for imposition dated 13.06.2025 are enclosed herewith as **ANNEXURE-2 (Colly)**. Further, respondent no. 25 has been submitted reply along with EC of Rs. 40,000/- vide DD No. 367298 dated 15.05.2025. Copy of the reply dated 16.05.2025 is enclosed herewith as **ANNEXURE-3**.
10. That the Hon'ble Supreme Court passed an order dated 04.11.2019 in W. P. (Civil) No. 4677 of 1985 titled as "M. C. Mehta Vs. Union of India & Ors" directed that closure of Industries in unauthorized/illegal industries in non-conforming areas of Delhi is the responsibility of Zonal Deputy Commissioners of MCD.
11. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at Delhi on this 15 JUL 2025 day of July, 2025.



ATTESTED

NOTARY PUBLIC
GOVT. OF NCT OF DELHI


DEPONENT

15 JUL 2025

By Speed Post/By E-mail

 <p>DPCC</p>	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE Living for Environment</p>
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F. No. DPCC/(10)(10)(114)/Leg-24/186-187

Dated: 23/04/2025

To,

M/s Kalu Ram S/o Mr. Chote Lal,
H.No. V-107, Khumra Mohalla,
Ghonda, Delhi 110053

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Kalu Ram S/o Mr. Chote Lal, H.No. V-107, Khumra Mohalla, Ghonda, Delhi 110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 07.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "**Powder Coating**" without any pollution control device and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Green category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 2,00,000/- (Rupees Two Lakhs Only)** to DPCC in the form of DD in favour of DPCC.

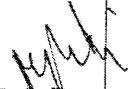
Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) of Rs. 2,00,000/- (Rupees Two Lakhs Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed EC of **Rs. 2,00,000/- (Rupees Two Lakhs Only)** shall be confirmed without any further reference in this regard.

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(10)

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 <p>DPCC</p>	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL. (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE Society Environment</p>
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F. No. DPCC/(10)(10)(114)/Leg-24/189-191

Dated: 23/04/25

To,

M/s Israfil T/o Bablu S/o Jile Singh,
A-35/2, F/F, Kh. No. 167,170,180,
Main Gamri Road,
Near Govt. Dispensary,
Delhi 110053

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Israfil T/o Bablu S/o Jile Singh, A-35/2, F/F, Kh. No. 167,170,180, Main Gamri Road, Near Govt. Dispensary, Ghonda, Delhi 110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 06.01.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Injection Moulding" without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Green category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-conforming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 2,00,000/- (Rupees Two Lakhs Only)** to DPCC in the form of DD in favour of DPCC.

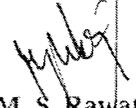
Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) of Rs. 2,00,000/- (Rupees Two Lakhs Only)** should not be levied upon you (the addressee).

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(12)

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed EC of Rs. 2,00,000/- (Rupees Two Lakhs Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 <p>DPCC</p>	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE For a Better Environment</p>
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F. No. DPCC/(10)(10)(114)/Leg-24/ 192-194

Dated: 23/04/25

To,

M/s Tarun S/o Lt. Joginder,
H.No. 570, Khumra Mohalla,
Ghonda,
Delhi 110053

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Tarun S/o Lt. Joginder, H.No. 570, Khumra Mohalla, Ghonda, Delhi 110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 14.02.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Acid Pickling (Electroplating)" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, you, the addressee, were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs.10,00,000/- (Rupees Ten Lakhs Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs.10,00,000/- (Rupees Ten Lakhs Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed EC of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/(10)(10)(114)/ Leg-24/ 95-97

Dated: 23/04/25

To,

M/s Jaiveer Singh
Kh.No. 334, B-429,
Gali No. 22, Bhanjanpura,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Stitching of Gariments and Bags" without obtaining license/consent from any government/regulating body.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **White category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 40,000/- (Rupees Fourty Thousand Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs. 40,000/- (Rupees Fourty Thousand Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the

aforementioned proposed EC of Rs. 40,000/- (Rupees Fourty Thousand Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 DPCC	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL. (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 LIFE <small>Ministry of Environment</small>
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E. No. DPCC/(10)(10)(114)/ Leg-24/ 98 - 200

Dated: 23/04/25

To,

M/s Gajender Choudhary
H.No. 127, Gali No. 1,
Village Gamri,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Gajender Choudhary, H.No. 127, Gali No. 1, Village Gamri, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Making hangers using metal wire (Light Engineering Works)" without obtaining license/consent from any government/regulating body.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **White category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-conforming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 40,000/- (Rupees Fourty Thousand Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs. 40,000/- (Rupees Fourty Thousand Only)** should not be levied upon you (the addressee).

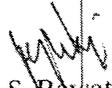
Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the

201

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aforementioned proposed EC of Rs. 40,000/- (Rupees Fourty Thousand Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 <p>DPCC</p>	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE Quality of Environment</p>
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F. No. DPCC/(10)(10)(114)/Leg-24/201-203

Dated: 23/04/2025

To,

M/s Harmesh
H.No. 167, D-14/211,
Kh. No. 329, Gali No. 14,
Gamri Extn, Bhajanpura,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Harmesh, H.No. 167, D-14/211, Kh. No. 329, Gali No. 14, Gamri Extn, Bhajanpura, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Godown of Aluminium Hardware Product" without obtaining license/consent from any government/regulating body.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **White category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 40,000/- (Rupees Fourty Thousand Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs. 40,000/- (Rupees Fourty Thousand Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the

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aforementioned proposed EC of Rs. 40,000/- (Rupees Fourty Thousand Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 DPCC	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 LIFE Logo for Environment
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F. No. DPCC/(10)(10)(114)/Leg-24/ 329-31

Dated: 05/05/2025

To,

M/s Gupta Printers and Packers (Prop. Mohit Singh)
 H.No. 110A, Gali No. 2,
 Gamri Village,
 Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Gupta Printers and Packers (Prop. Mohit Singh), H.No. 110A, Gali No. 2, Gamri Village, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "Stitching of cloth bags and Screen printing" and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Unit owner is also directed to close down the printing activity with immediate effect.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Orange category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-conforming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 5,00,000/- (Rupees Five Lakhs Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) of Rs. 5,00,000/- (Rupees Five Lakhs Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the

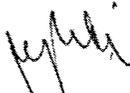
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aforementioned proposed EC of Rs. 5,00,000/- (Rupees Five Lakhs Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File: CFC-I.

23

By Speed Post/By E-mail

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/(10)(10)(114)/Leg-24/332-34

Dated: 05/05/2025

To,

M/s Ranveer S/o Mange Ram
H.No. 136A, Gali No. 02,
Village Gamri,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Ranveer S/o Mange Ram, H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Light Engineering Works" without obtaining license/consent from any government/regulating body.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **White Category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-conforming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 40,000/- (Rupees Forty Thousand Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) of Rs. 40,000/- (Rupees Forty Thousand Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the

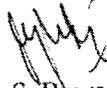
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aforementioned proposed EC of Rs. 40,000/- (Rupees Forty Thousand Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

25

By Speed Post/By E-mail

 <p>DPCC</p>	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE Initiative for Environment</p>
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F. No. DPCC/(10)(10)(114)/Leg-24/335-77

Dated: 05/05/2025

To,

M/s Satbeer S/o Mange Ram
H.No. 136-A/1, 1st Floor,
Kh.No. 345, Gali No. 02,
Gamri Village,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Satbeer S/o Mange Ram, H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Electroplating" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, you, the addressee, were operating in non-conforming residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-conforming areas you shall be liable to pay lumpsum **Environmental**

B/L

Compensation (EC) of Rs.10,00,000/- (Rupees Ten Lakhs Only) to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs.10,00,000/- (Rupees Ten Lakhs Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed **EC of Rs.10,00,000/- (Rupees Ten Lakhs Only)** shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 <p>DPCC</p>	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE Quality Environment</p>
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F. No. DPCC/(10)(10)(114)/Leg-24/ 338-40

Dated: 05/05/2025

To,

M/s Gajender Choudhary
H.No. 127, 1st - 4th floor,
Gali No. 1, Village Gamri,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Gajender Choudhary, H.No. 127, 1st - 4th floor, Gali No. 1, Village Gamri, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "Storage/Godown of paper rolls and paper cup and plates" without obtaining license/consent from any government/regulating body.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **White category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 40,000/- (Rupees Forty Thousand Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs. 40,000/- (Rupees Forty Thousand Only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the

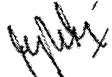
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aforementioned proposed EC of Rs. 40,000/- (Rupees Forty Thousand Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

By Speed Post/By E-mail

 <p>DPCC</p>	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI 110053 visit us at : http://dpcc.delhigovt.nic.in</p>	 <p>LIFE Delhi Environment</p>
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F. No. DPCC/(10)(10)(114)/ Leg-24/ 341-43

Dated: 05/05/2025-

To,

Sh. Sanjay (Owner)/ Sushil (Tenant)
H.No. 130, G/F, Gali No. 2,
Village Gamri,
Delhi-110053.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **Sh. Sanjay (Owner)/ Sushil (Tenant), H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Injection moulding activity and Mfg. of Toys using waste plastic**" without obtaining license/consent from any government regulating body.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Orange category** as per DPCC categorisation, and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-conforming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 5,00,000/- (Rupees Five Lakhs Only)** to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as to why the **Environmental Compensation (EC) Rs. 5,00,000/- (Rupees Five Lakhs Only)** should not be levied upon you (the addressee).

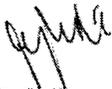
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Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed EC of Rs. 5,00,000/- (Rupees Five Lakhs Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

Copy to:

1. Incharge IT Cell, with a request for uploading on DPCC website.
2. Master File, CFC-I.

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	
	F. No. DPCC (10)(10)(114)/Leg-24/ 625- 628	

By Speed Post

(31)

Dated: 13/6/25

To,

M/s Gajender Choudhary
H.No. 127, 1st - 4th floor,
Gali No. 1, Village Gamri,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/338-40)
dated 05.05.2025 (copy enclosed).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Gajender Choudhary, H.No. 127, 1st - 4th floor, Gali No. 1, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "**Storage/Godown of paper rolls and paper cup and plates**" without obtaining license/consent from any government/regulating body.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/338-40) for Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Forty Thousand Only)** was issued to you (the addressee) on 05.05.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/confirm Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Forty Thousand Only)** on you (addressee unit). Therefore,

o/c

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you (the addressee) is hereby directed to deposit the EC **Rs. 40,000/- (Rupees Forty Thousand Only)** through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.

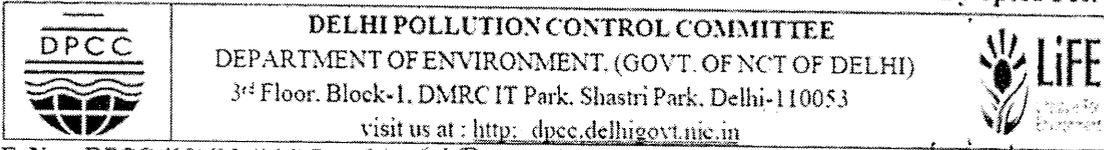

M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 613-16

Dated: 13/06/2025

To,

M/s Gupta Printers and Packers (Prop. Mohit Singh)
H.No. 110A, Gali No. 2,
Gamri Village,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/329-31)
 dated 05.05.2025 (copy enclosed).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "**Stitching of cloth bags and Screen printing**" and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Unit owner is also directed to close down the printing activity with immediate effect.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/329-31) for Environmental Compensation (EC) of **Rs. 5,00,000/- (Rupees Five Lakhs Only)** was issued to you (the addressee) on 05.05.2025.

And whereas, your reply with respect to the SCN is received and same was found to be unsatisfactory.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 5,00,000/- (Rupees Five Lakhs Only)** on you (addressee unit). Therefore, you

30/4

217

(34)

(the addressee) is hereby directed to deposit the EC of **Rs. 5,00,000/- (Rupees Five Lakhs Only)** through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

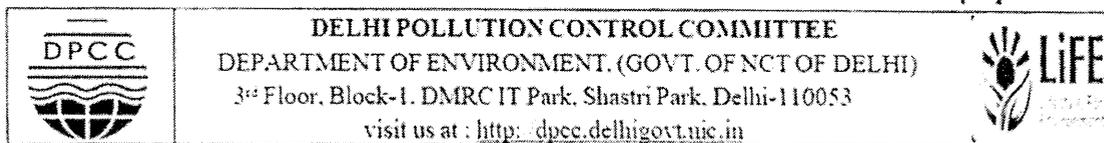
Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

35

By Speed Post



F. No. DPCC (10)(10)(114)/Leg-24/ 621-624

Dated: 13/6/25

To,

M/s Satbeer S/o Mange Ram
H.No. 136-A/1, 1st Floor,
Kh.No. 345, Gali No. 02,
Gamri Village,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/335-37)
dated 05.05.2025 (copy enclosed).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Satbeer S/o Mange Ram, H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Electroplating**" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, you, the addressee, were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-

5 o/c

24/335-37) for Environmental Compensation (EC) of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** was issued to you (the addressee) on 05.05.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EC **Rs.10,00,000/- (Rupees Ten Lakhs Only)** through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.



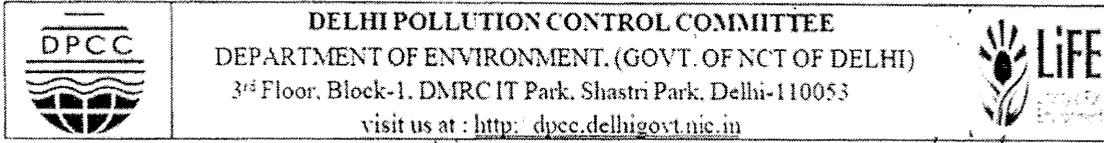
M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 617-20

Dated: 13/06/2025

To,

M/s Ranveer S/o Mange Ram
H.No. 136A, Gali No. 02,
Village Gamri,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/332-34) dated 05.05.2025 (copy enclosed).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Ranveer S/o Mange Ram, H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Light Engineering Works**" without obtaining license/consent from any government/regulating body.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/332-34) for Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Forty Thousand Only)** was issued to you (the addressee) on 05.05.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Forty Thousand Only)** on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EC of **Rs. 40,000/- (Rupees Forty Thousand Only)** through Demand Draft

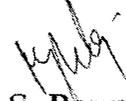
o/c

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(DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.



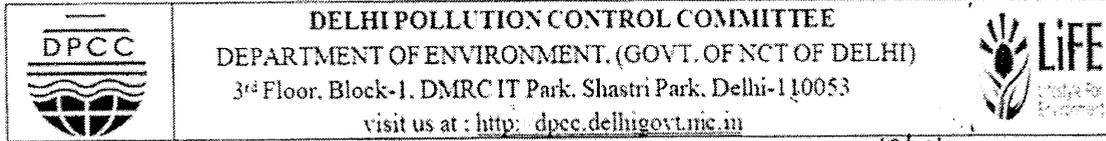
M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 629-632

Dated: 13/6/25

To,

Sh. Sanjay (Owner)/ Sushil (Tenant)
H.No. 130, G/F, Gali No. 2,
Village Gamri,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/341-43)
dated 05.05.2025 (copy enclosed).

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **Sh. Sanjay (Owner)/ Sushil (Tenant), H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "**Injection moulding activity and Mfg. of Toys using waste plastic**" without obtaining license/consent from any government/regulating body.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/341-43) for Environmental Compensation (EC) of **Rs. 5,00,000/- (Rupees Five Lakhs Only)** was issued to you (the addressee) on 05.05.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 5,00,000/- (Rupees Five Lakhs Only)** on you (addressee unit). Therefore, you

o/c

(the addressee) is hereby directed to deposit the EC Rs. 5,00,000/- **(Rupees Five Lakhs Only)** through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

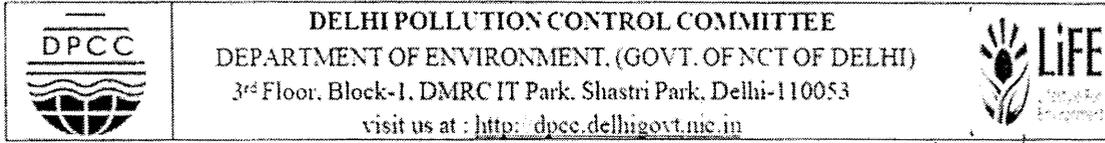
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 593-96

Dated: 13/06/2025

To,

M/s Kalu Ram S/o Mr. Chote Lal,
H.No. V-107, Khumra Mohalla,
Ghonda, Delhi 110053

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/186-188)
dated 23.04.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Kalu Ram S/o Mr. Chote Lal, H.No. V-107, Khumra Mohalla, Ghonda, Delhi 110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 07.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "**Powder Coating**" without any pollution control device and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/186-188) for Environmental Compensation (EC) of **Rs. 2,00,000/- (Rupees Two Lakhs Only)** was issued to you (the addressee) on 23.04.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 2,00,000/- (Rupees Two Lakhs Only)** on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EC of **Rs. 2,00,000/-**

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11

(Rupees Two Lakhs Only) through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.



M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 597-600

Dated: 13/06/2025

To,

M/s Israfil T/o Bablu S/o Jile Singh
A-35/2, F/F, Kh.No. 167,170, 180,
Main Gamri Road, Near Govt. Dispensary,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/189-191)
 dated 23.04.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Israfil T/o Bablu S/o Jile Singh, A-35/2, F/F, Kh. No. 167,170,180, Main Gamri Road, Near Govt. Dispensary, Ghonda, Delhi 110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 06.01.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Injection Moulding**" without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/189-191) for Environmental Compensation (EC) of **Rs. 2,00,000/- (Rupees Two Lakhs Only)** was issued to you (the addressee) on 23.04.2025.

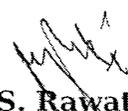
And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 2,00,000/- (Rupees Two Lakhs Only)** on you (addressee unit). Therefore, you

o/c

(the addressee) is hereby directed to deposit the EC of **Rs. 2,00,000/- (Rupees Two Lakhs Only)** through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CFC-I

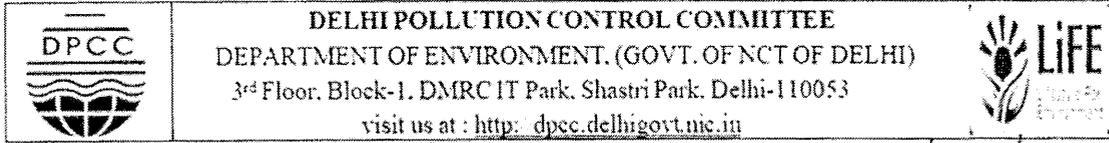
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 605-08

Dated: 13/06/2025

To,

M/s Jaiveer Singh
Kh.No. 334, B-429,
Gali No. 22, Bhanjanpura,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/195-197) dated 23.04.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Stitching of Garments and Bags**" without obtaining license/consent from any government/regulating body.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/186-188) for Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Fourty Thousand Only)** was issued to you (the addressee) on 23.04.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Fourty Thousand Only)** on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EC of **Rs. 40,000/- (Rupees Fourty Thousand Only)** through Demand Draft

o/c
15

(DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.



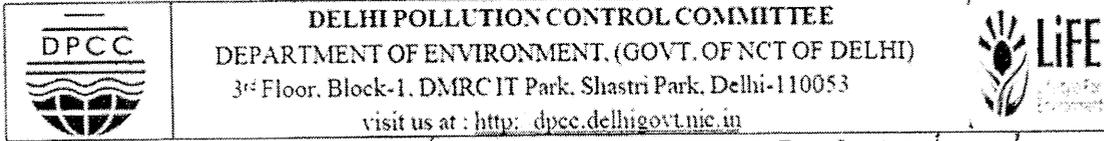
M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/609-12

Dated: 13/06/2025

To,

M/s Gajender Choudhary
H.No. 127, Gali No. 1,
Village Gamri,
Delhi-110053.

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/198-200) dated 23.04.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Gajender Choudhary, H.No. 127, Gali No. 1, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Making hangers using metal wire (Light Engineering Works)**" without obtaining license/consent from any government/regulating body.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/198-200) for Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Fourty Thousand Only)** was issued to you (the addressee) on 23.04.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 40,000/- (Rupees Fourty Thousand Only)** on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EC of **Rs.**

0/L
17

40,000/- (Rupees Fourty Thousand Only) through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.

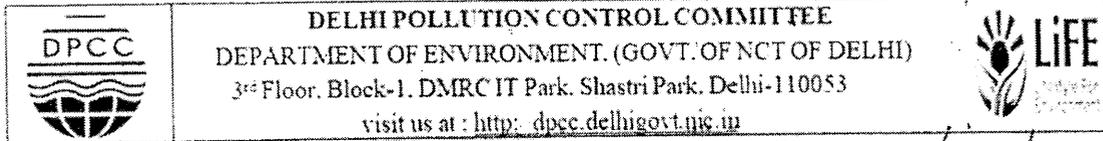

M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

By Speed Post



F.No. DPCC/(10)(10)(114)/Leg-24/ 601-04

Dated: 17/06/2025

To,

M/s Tarun S/o Lt. Joginder,
H.No. 570, Khumra Mohalla,
Ghonda,
Delhi 110053

Subject: Direction/ Order for Imposition of Environmental Compensation (EC).

Ref: Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/192-194) dated 23.04.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Tarun S/o Lt. Joginder, H.No. 570, Khumra Mohalla, Ghonda, Delhi 110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 14.02.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Acid Pickling (Electroplating)**" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, you, the addressee, were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.

And whereas, a Show Cause Notice (F. No. DPCC/(10)(10)(114)/Leg-24/192-194) for Environmental Compensation (EC) of **Rs. 10,00,000/- (Rupees Ten Lakhs Only)** was issued to you (the addressee) on

0/19

23.04.2025.

And whereas, no reply/ response with respect to the SCN is received from the addressee unit till date.

In view of the above, the Competent Authority, DPCC has decided to impose/ confirm Environmental Compensation (EC) of **Rs. 10,00,000/- (Rupees Ten Lakhs Only)** on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EC of **Rs. 10,00,000/- (Rupees Ten Lakhs Only)** through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

This is being issued as per the approval of Competent Authority, DPCC.



M. S. Rawat
SEE, CFC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CFC-I.

Annexure-3 (copy)

5P

To,
The M. S. RAWAT
SEE, CFC-I,
Delhi Pollution Control Committee
Department of Environment
Govt. of Delhi
5th & 6th Floor, ISBT,
Kashmere Gate, Delhi-110006

Sub. : Submission of Environmental Compensation (EC) of Rs.40,000/- against the Show Cause Notice F. No.DPCC/(10)(10)(114)/LEG-24/201-03, Dated 23.04.2025.

It is respectfully submitted as under:-

1. That my unit name M/s Harmesh at H. NO.167, D-14/211, Kh. No.329, Gali No.14, Gamri Extn., Bhajanpura, Delhi-110053, vide Show Cause Notice F. No.DPCC/(10)(10)(114)/LEG-24/201-03, Dated 23.04.2025, in respect of submission of Environmental Compensation (EC) of Rs.40,000/- (Rupees Forty Thousand Only).
2. That now applicant is submitting Demand Draft of Rs.40,000/- (Rupees Forty Thousand Only) in respect of said levy charges / Environmental Compensation (EC) vide D.D. No.367298, issued Dated 15.05.2025, drawn on Union Bank of India, Branch Garhi Maindu, Delhi-110053.
3. That please de-seal my above said unit M/s Harmesh at H. NO.167, D-14/211, Kh. No.329, Gali No.14, Gamri Extn., Bhajanpura, Delhi-110053.

327/04/25
20/05/2025

It is therefore humble requested to you kindly take necessary action in the said matter, and revoke / cancel above said Notice/Order and De-seal my above said Unit, as early as possible.

Thanking you,

Yours faithfully
for M/s Harmesh

Dated : 16.05.2025

Account officer P.K.

[Handwritten Signature]

HARMESH KUMAR
Prop./Authorized Signatory
Mob. No.9899454044

Delhi Pollution Control Committee
Dairy No. 162667
16 MAY 2025
CMC-1
Sign. of Receiving Officer

*2 Defiant copy
sent to C.C. P
delhi DD.*

[Handwritten Signature]

*See P.K.
[Handwritten Signature]*

*Send a copy of this letter along with original DD to accounts section
AEE, CFC-I
[Handwritten Signature]*

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यूनियन बैंक Union Bank OF INDIA

क्रम सं. Sr. No.

53367298 563951
GATEWAY INDIAN CASH WITHDRAWAL D MISA01-2025 Y Y
*****NOT NEGOTIABLE 40,000.00 ***** को या उनके आदेश पर
OR ORDER

DELHI POLLUTION CONTROL COMMITTEE / DPCC

FOURTY THOUSAND ONLY प्राप्त मूल्य के लिए ₹ *****40,000.00
FOR VALUE RECEIVED
कले यूनियन बैंक ऑफ इंडिया For Union Bank of India

BC No. 53367298
भारत यूनियन बैंक Union Bank OF INDIA

Purchaser: HARNESH KUMAR S/O DEEPA TAL
NEW DELHI SERVICE BRANCH

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA
EM/PD/AG

53367298 Valid for 3 months from the date of issue
शुद्ध एवं हस्ताक्षरित
Authorized Signatures
Please sign above

Harnesh
15/05/2025



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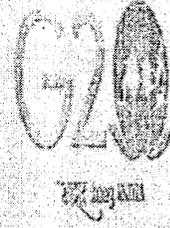
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VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

NON NEGOTIABLE
NO CASH PAY



MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE DEPUTY COMMISSIONER
SHAHDARA NORTH ZONE
Room No- 106, FF, Keshav Chowk, Shahdara,
DELHI-53
Phone No. 011-71468219



No. DC/SH/N/2024/D- 1387

Dated :- 31/12/24

To

Sh./Smt. Sourabh S/o Harmesh. / Saharud Khan (BSEE Meta)

Address. H.No. 167, New D-14/211, Kh.No. 329, Gali No. 14, Gamri Extension Bhajanpura
Delhi-110053

SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.

Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non-Conforming premises being used in contravention of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e. from Residential/Non-Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of Bhajanpura and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of Running Commercial Unit was/is found running at premises H.No. 167, New D-14/211, Kh.No. 329, Gali No. 14, Gamri Extension Bhajanpura Delhi-110053 in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Colonel Vinod Abri, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in exercise of the power under section 345-A 1/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.


Deputy Commissioner
Shahdara (North) Zone
MCD

31/12/24